

**COURT-II**  
**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(APPELLATE JURISDICTION)

**Appeal No. 175 of 2014 and**  
**Appeal No. 180 of 2014 & IA-292 of 2014**

**Dated :** **5<sup>th</sup> November, 2014**

**Present:** **Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Appeal No. 175 of 2014**

**NTPC Ltd. ... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1  
Mr. R.K. Mehta  
Mr. Abhishek Upadhyay for R-2

**Appeal No. 180 of 2014 & IA-292 of 2014**

**GRIDCO Ltd. ... Appellant(s)**  
**Versus**  
**NTPC Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Mr. Abhishek Upadhyay  
Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Mr. K.S. Dhingra

**ORDER**

The learned counsel for the Respondent No.2 in Appeal No. 175 of 2014 undertakes to file his reply by 25.11.2014.

Post the matter for hearing on **28<sup>th</sup> November, 2014.**

In the meantime, rejoinder if any, may be filed.

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**

vt/vg